

FIR No. 387/19  
State vs. Shivam @ Mannu  
U/s 395/397/412/120B/34 IPC  
PS Geeta Colony

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

Accused with counsel Sh. Sidharth Joshi.

Bail bond verification report has been received.

The order dated 10.07.20 was issued by the Id. MM. Ms. Harshita Mishra in the capacity of duty MM as bail bond had been furnished before the duty MM in view of interim bail order dated 09.06.20. The said interim bail order already stands extended by Id. ASJ Dr. S.K. Gautam till 31.07.20 vide order dated 08.07.2020.

In view of the above mentioned order dated 08.07.20 and the submissions made by the accused in the present application for cancellation of NBW as well as the fact that the address of the fresh surety stands verified, NBW issued against the accused stands cancelled. The bail bond is accepted. Copy of this order be given dasti to the Id. Counsel for the accused.

(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

Copy received  
on 25/07  
Aparna

FIR No. 182/20  
State vs. Pawan @ Pappan  
U/s 356/379/411/34 IPC  
PS PIA

25.07.2020

Present : Ld. APP for the State is available for hearing through VC.  
None for accused.

Verification report received from IO and perused.

In the present case, the release warrant of accused Pawan was reverted back on the ground of discrepancy in the address of the accused as mentioned in the custody warrant and the release warrant.

In the report, the IO has submitted that bail bond is verified and E-59/131, Kalander Colony, Dilshad Garden, Delhi and E-42/131, Kalander colony, Dilshad Garden, Delhi are pertaining to the same house and accused Pawan is residing at E-59/131, Kalander colony, Dilshad Garden, Delhi. In view of the submissions of the IO, the discrepancy in the address of the accused stands resolved. Copy of this order be sent to jail superintendent to act upon the release warrant of the accused Pawan as per law in view of the absence of any objection to the same.

(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No. 186/2020  
PS: PIA  
U/s 379/411 IPC  
State Vs. Irfan

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is present through Video Conferencing.

Ld. Counsel for accused is present through Video Conferencing

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Irfan.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused has submitted that accused is in JC since 15.07.2020. He has further submitted that accused has clean antecedents and has been falsely implicated in the present case. Accused is the sole bread earner of his family. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, accused is in J/C since 15.07.2020. Case property has already been recovered. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused through email.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

EFIR No.:032296/2018  
P.S. Krishna Nagar  
U/s:379/411 IPC  
State Vs. Mohd. Hasim

25.07.2020

Fresh application on behalf of above named accused for releasing him on personal bond.

Present : Sh. Deepak, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Reader of this court has informed the undersigned that she has contacted the Ld. Counsel for accused who has informed that he will furnish the bail bond before Ld. Duty MM on Monday. Hence, re-list on 27.07.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

FIR No. 295/17  
State vs. Jeetu @ Jitender  
PS Shakarpur

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

Sh. Dinesh Yaduvanshi counsel for the accused along with surety.

HC Narender on behalf of IO in person with written clarifications regarding address of accused Jeetu @ Jitender.

The IO submitted that at the time of arrest the accused has given the address as mentioned in the custody warrant. The Id. Counsel for the accused submitted that the address mentioned in the custody warrant is his permanent address while the address mentioned in the bail bond and release warrant is his local address. The Id. Counsel also submitted that father's name of the accused is Foolan Singh and this fact is confirmed by the IO. Photocopy of I-card of the accused furnished by the surety.

In view of the clarifications, furnished by the Id. Counsel and the IO, the release warrant be sent back to the jail superintendent concerned to be acted upon as per rules. Copy of this order be sent to the jail superintendent along with the release order.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

E-FIR No.: 14647/20  
PS: Shakarpur  
U/s 379 IPC  
State Vs. Sagar

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

This is an application for bail U/s 437 Cr.P.C on behalf of accused. Application perused

Reply of IO has been received and perused. As per reply of the IO, the present FIR pertains to PS: Laxmi Nagar, which does not fall within the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant/accused through email.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

e-FIR No.015602/2020  
State vs. Vishal  
U/s 379/411 IPC  
PS Krishna Nagar

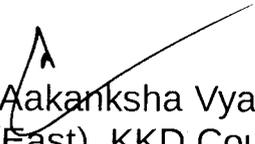
25.07.2020

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No.72/2019  
P.S. Krishna Nagar  
U/s : 420 IPC  
State Vs. Rahul

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.  
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Rahul.  
Bail application perused. Reply filed by IO also perused.

Counsel for the accused has stated that accused has no previous criminal antecedents. He is in JC since 10.07.2020. He further submitted that accused has been falsely implicated in the present matter.

Ld. APP for the State has objected to the bail application of the accused stating that the allegations are serious in nature and as per the reply of IO, there is a lot of incriminating evidence against the present accused. Ld. APP has also stated that the present accused is the main accused in the present case. He has also submitted that the present accused is involved in another FIR pertaining to cheating, which is under investigation, which shows that accused is a habitual offender.

Heard both the parties.

I have carefully perused the present FIR and also considered the submissions of the Ld. Counsel for accused and Ld. APP for the State. I have also carefully perused the reply of the IO. The allegations are serious in nature, as the complainant has alleged that the present accused alongwith co-accused persons fraudulently obtained copy of his Adhaar Card and Credit Cards and also fraudulently obtained duplicate SIM of his Mobile No. and thereafter used his Credit Cards for various transactions. As per the reply of the IO, a sum of Rs. 10,300/- was transferred to Kotak Mahindra Bank account of one Shivanand, after using the complainant's credit card. Further, as per the reply of IO, the said Shivanand upon interrogation revealed that the said Kotak Mahindra Bank account was being operated by one Rahul who is also in possession of the ATM card of the said bank account. The IO has also stated in his reply that during investigation, it has been revealed that various transactions took place between the said Kotak Mahindra Bank account and the PNB Bank account of the present accused. Thus there is sufficient material to proceed against the present accused. Furthermore, as per the reply of IO, the mobile number 8506879508 of the present accused was in constant touch with the mobile number of co-accused Shyam Mittal on the day of the incident and thereafter, as reflected in the CDRs. Bail application of co-accused persons Rijwan, Shyam Mittal and Sartaj has already been dismissed by this Court. Investigation is at initial stage. In these circumstances, the present bail application is also dismissed.

Accordingly, bail application stands disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

EFIR No.:000068/20  
P.S. Krishna Nagar  
U/s: 379/411 IPC

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

The present application for release of articles on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Jagannath wherein it is submitted that there is no objection for release of articles to the **rightful owner**. In view of the reply of IO, oral argument of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

1. Release of articles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the articles; valuation report; and a security bond.
2. The photographs of the articles should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the articles should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should sufficient for the purpose of evidence.
4. Return of articles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid articles be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, make and other necessary details of the articles:
2. IO shall take the colour photographs of the articles from different angles. In case the said articles include documents, copy of documents be also retained.
3. The photographs and photocopies of documents should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the articles valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond/ indemnity bond of appropriate value from the applicant, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court

FIR No. 535/19  
State vs. Not Known  
U/s 379 IPC  
PS Krishna Nagar

25.07.2020

Fresh application for releasing the mobile phone to the applicant on superdari, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No.52/2020  
State vs. Ram Singh  
U/s 279/337 IPC  
PS Mayur Vihar

25.07.2020

Fresh application for surrender cum bail on behalf of the accused, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No. 36/20  
State vs. Ameer Paswan  
U/s 392/34 IPC  
PS PIA

25.07.2020

Fresh application for releasing the articles to the applicant on superdari, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

e-FIR No.015602/2020  
State vs. Not Known  
U/s 379/411 IPC  
PS Krishna Nagar

25.07.2020

Fresh application for releasing the vehicle No. DL-8S-AV-3801  
(Scooty Activa) to the applicant on superdari, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available  
for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No. 015075/20  
State vs. Not Known  
U/s 379 IPC  
PS Shakarpur

25.07.2020

Fresh application for releasing the vehicle No. DL-6SAQ-7407 to the applicant on superdari, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

e-FIR No. ED-PIA-000553  
State vs. Not Known  
U/s 379 IPC  
PS PIA

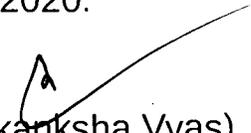
25.07.2020

Fresh application for releasing the mobile phone VIVO (Model 1807) to the applicant on superdari, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No. ED-SP-000513  
State vs. Not Known  
U/s 379 IPC  
PS Shakarpur

25.07.2020

Fresh application for releasing the mobile phone Samsung Galaxy to the applicant on superdari, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No.0313/2020  
State vs. Dheeraj  
U/s 363/511 IPC & 54/59 Arms Act  
PS Shakarpur

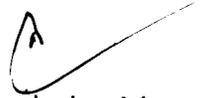
25.07.2020

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No.015075/20  
State vs. Unknown  
U/s 379 IPC  
PS Shakarpur

25.07.2020

Fresh application for releasing the vehicle No. DL6SAQ-7407 to the applicant on superdari, received by way of email.

Present : Sh. Deepak, Ld. Substitute APP for the State is available for hearing through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No. 303/20  
State vs. Sachin Tyagi  
U/s 376 IPC  
PS Krishna Nagar

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is available  
for hearing through VC.

None for the applicant in person.

IO/ SHO PS concerned to file reply for 27.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No. 74/20  
State vs. Sudhir Singh Sindhu  
U/s 279/304/304A IPC  
PS Krishna Nagar

25.07.2020

Application received by way of email today.

Present : Sh. Deepak, Ld. Substitute APP for the State is available  
for hearing through VC.

None for applicant.

Ahlmad has informed the undersigned that the file is not  
traceable.

Ahlmad is directed to trace out the file.

Relist on 29.07.2020.

  
(Aakanksha Vyas)  
Duty MM, (East) KKD Court  
Delhi/25.07.2020

FIR No.192/2020  
P.S. PIA  
U/s : 379/411 IPC  
State Vs. Amir

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is present through  
Video Conferencing.

Ld. Counsel for accused is present through Video Conferencing

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of  
accused Amir.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused has submitted that accused is in JC since  
21.07.2020. He has further submitted that accused has been falsely implicated in  
the present case. Ld. Counsel has also submitted that accused is no more  
required for further investigation or interrogation. Accused is ready to furnish  
reliable surety.

Ld. APP for the State has opposed the bail application of the  
accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, accused is in J/C since  
21.07.2020. Case property has already been recovered. No previous involvement  
of accused in other offence has been disclosed by the IO. Further, the aspect of  
de-congestion of jails in light of Covid-19 pandemic is also a relevant  
consideration. Keeping in view the facts and circumstances of the case, accused  
is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/-  
with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the  
accused.
3. He will not try to tamper with the evidence and will not try to contact  
the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused through email.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

FIR No.:004635/20  
P.S. Krishna Nagar  
U/s: 379/411 IPC  
State Vs. Unknown

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for complainant in person.

This is an application for release of Vehicle bearing No. DL-14-SC-7672 on superdari. Application perused.

Order for release of above mentioned vehicle on superdari, has already been passed by this Court on 21.07.2020. Hence, the present application is dismissed as infructuous.

Copy of this order be sent to Ld. Counsel for applicant through email.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

EFIR No.14437/2020  
P.S. Krishna Nagar  
U/s : 379/411 IPC  
State Vs. Usman @ Chote

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is present through  
Video Conferencing.

Ld. Counsel for accused is present through Video Conferencing

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of  
accused Usman.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused has submitted that accused is in JC since  
07.07.2020. He has further submitted that accused has been falsely implicated in  
the present case. Accused is the sole bread earner of his family. Accused is  
ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the  
accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, accused is in J/C since  
07.07.2020. Case property has already been recovered. No previous involvement  
of accused in other offence has been disclosed by the IO. Further, the aspect of  
de-congestion of jails in light of Covid-19 pandemic is also a relevant  
consideration. Keeping in view the facts and circumstances of the case, accused  
is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/-**  
**with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the  
accused.
3. He will not try to tamper with the evidence and will not try to contact  
the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to  
Ld. Counsel for accused through email.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

EFIR No.: 389/20  
P.S. Shakarpur

25.07.2020

Present : Sh. Deepak Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

This is an application for release of Mobile Phone VIVO on superdari. Application perused. Reply of IO has also been received and perused. As per reply of the IO, the present FIR pertains to PS:Daryaganj which does not fall within the territorial jurisdiction of this court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.

  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

FIR No.:ED-SP-000513  
P.S. Shakarpur  
U/s: 379 IPC  
State Vs. Unknown

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Reply of IO on application for release of mobile phone on superdari, not received. Naib Court of this court has informed the undersigned that as per telephonic message received, IO of the present matter is stated to be on leave.

Hence, Re-list on 27.07.2020. IO/SHO is directed to file reply on the NDOH.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020

FIR No.:55/2020  
P.S. PIA  
U/s: 33 of Delhi Excise Act

25.07.2020

Present : Sh. Deepak, Ld. Substitute APP for the State is stated to be present through Video Conferencing.  
None for Applicant in person.

An application has been filed by the applicant for release of Jamatalashi articles. Reply has been filed by the concerned P.S.

Same is perused and considered.

Let jamatalashi articles be released to the applicant as per personal search memo. The application stands disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant through email.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 25.07.2020